

**GOVERNMENT OF INDIA
AGRICULTURE
LOK SABHA**

STARRED QUESTION NO:10
ANSWERED ON:18.11.2002
MARKETING OF SPURIOUS COTTON SEEDS
ANANTRAO GUDHE

Will the Minister of AGRICULTURE be pleased to state:

- (a) whether the Government are taking any action against the cotton seed producers who are responsible for marketing inferior/spurious/sub-standard cotton seeds to the farming community;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

Answer

MINISTER OF AGRICULTURE (SHRI AJIT SINGH)

(a) to (c): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (c) OF LOK SABHA STARRED QUESTION NO.10 DUE FOR REPLY ON 18TH NOVEMBER, 2002.

(a): Yes, Sir.

(b): A statement indicating the action taken against producers/dealers of inferior/spurious/sub-standard seeds, including cotton seeds, is annexed.

(c): Does not arise.

Annexure

Statement of Seed Law Enforcement

A. Samples drawn under Seeds Act, 1966

S.No.	Particulars	1999-2000	2000-01	2001-02
1.	Total number of Samples drawn	54421	63747	85221
2.	Number of samples found sub-standard	4525	4893	6641
3.	Number of seed dealers selling sub-standard seeds	2988	3155	3283
4.	Number of cases in which warning issued	2055	2774	2561
5.	Number of cases of stop sale order issued	1707	2420	2549
6.	Number of cases filed in the Court of Law	1276	1107	545
7.	Number of cases decided by the Court of Law & fine/imprisonment awarded	63	79	172
8.	Number of cases where seed forfeited	15	48	Nil

B. Samples drawn under Seeds (Control) Order, 1983

S.No. Particulars	1999-2000	2000-01	2001-02
1. Total number of Samples drawn	40056	87407	61076
2. Number of cases where document seized	818	26	25
3. Number of cases where seed seized	74	47	43
4. Number of cases prosecution launched under Essential Commodities Act	24	75	4

Source: State Governments.